(d) if so, whether Government propose to divert the pipeline to coastal area *via* Aurangabad?

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): (a) Yes, Sir.

(b) The location of LPG plants has not been decided.

(c) No, Sir.

(d) Does not arise.

Target of Plant load factor,

1991. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of ENERGY be pleased to state:

(a) whether there is any controversy between Planning Commission and the Finance Ministry over the targets of the probable Plant Load Factor (PLF) for Seventh Five Year Plan and if so, the decision in the matter;

(b) whether it is a fact that Plant Load Factor has been declining since 1977; and

(c) whether hydel projects are being given top priority in the Seventh Five Year Plan in order to correct imbalances between thermal and hydel capacity by the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) No, Sir.

(b) The Plant Load Factor started declining from 1977-78 onwards but the declining trend was reversed in 1981-82. It rose to 46.8 per cent in 1981-82, 49.8 per cent in 1982-83 and 47.9 per cent in 1983-84.

(c) It i_s proposed to include a substantial hydro programme in the Seventh Plan to accelerate the pace of hydro development in the country.

Re-Endorsement of Capacities

1992. SHRI BHUBANESWAR KALI-TA- Will the Minister of CHEMI-CALS AND FERTILISERS be pleased to state; (a) whether 1982 and 1983 Policies of re-endorsement of capacities could condone the irregularities and violation of I(D&R) Act which were noticed from the applications submitted under 1980 Policy;

to Questions

(b) if so, whether other concerned Ministries and Departments have concurred in the above proposals; if so, what are the details thereof;

(c) whether a separate Drug Policy wa_s approved by Government and this policy doe_s not recognise reendorsement of capacity which involves violation_s and infringements of I(D&R) Act; and

(d) what are the reasons for taking such steps which were against the laid down provisions of New Drug Policy and important recommendations of the Hathi Committee?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (b) The Schemes of Re-endorsement of Capacities announced in 1982 and 1983 are independent of the Scheme of Recognition of Installed Capacities announced in 1980. Re-endorsement of capacities is to be granted on the basis of production performance only and in the case of 1980 Scheme the productive installed capacity is to be determined on the basis of existing Plant and machinery. 1980, 1982 and 1983 Schemes did not envisage denial of regularisation $_0$ n the ground of illegal installation of plant and machinery.

(c) and (d) Policies relating to recognition/regularisation/re. Endorsement of capacities as announced by the Department of Industrial Development were more liberal than the Drug Policy provisions. Through this Ministry's Press Note dated 17-10-81, the provisions of the general policies have been brought as close as possible to the Drug Policy of 1978.